

bogus payments by the Delhi Development Authority during the last three years;

(b) if so, the details thereof;

(c) whether the Government have taken any action in this regard so far;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRIM .ARUNACHALAM): (a) to (e). Information is being collected and will be laid on the Table of the House.

Unauthorised Construction in Delhi

79. SHRI ARVIND TRIVEDI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Unauthorised constructions are going on unabated in Delhi;

(b) if so, whether the Government propose to take concrete steps to check such unauthorised constructions; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) to (c). Unauthorised Construction is a continuing Problem. As and when such activity is noticed, action under the provisions of relevant laws is taken by the local agencies. Delhi Administration has issued strict instructions to the local agencies and the police in this regard.

[English]

Government Hostels

80. SHRI MANORANJAN BHAKTA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the number of Government hostels functioning in the country and the names of the place where these are located; and

(b) the accommodation available therein and the charges in each hostel?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M .ARUNACHALAM): (a) and (b). The information is given in the attached statement in respect of Hostels and Holiday Homes run by the Ministry of Urban Development.